

SHRI RUPCHAND PAL (Hooghly) : Sir, this statement contains nothing. There is nothing much to reveal.(Interruptions)

SHRI P.R. DASMUNSI (Howrah) : Sir, we want immediate discussion on this.(Interruptions) The statement is nothing but killing of the workers.

KUMARI MAMATA BANERJEE : The action of the Government is going to result in starvation of lakhs of N.T.C. employees.(Interruptions) They have already stopped paying wages and salaries to them in different areas.

SHRI P.R. DASMUNSI : Sir, you have been making efforts on this.(Interruptions)

SHRI RUPCHAND PAL : The Government was committed to undertake unit-wise review of the N.T.C. mills in different parts of the country including West Bengal.(Interruptions)

SHRI P.R. DASMUNSI : Sir, you made your own observation. You initiated the whole thing.(Interruptions) You look at how it is being interpreted in the statement.

KUMARI MAMATA BANERJEE : Sir, the Government must take a bold stand for the revival package for the N.T.C. mills and they should not close down the mills. It is an important matter. It should be discussed in the House.

SHRI RUPCHAND PAL : Sir, the Government has not yet come out with its full-fledged response. It is a decision which brooks no further delay.

SHRI P.R. DASMUNSI : Sir, an announcement should be made in the House. Sir, it is you yourself who toiled night after night on the issue of workers. You look at the fate of workers. You see how the implementation came.(Interruptions) Sir, I request you to kindly direct the hon. Minister to call the leaders and discuss it.(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker Sir, I am not asking for the discussion at this point. But if a member demands discussion under any rule, then you can think upon it.

MR. SPEAKER : Yes.

SHRI ATAL BIHARI VAJPAYEE : That is why we had suggested that there is no need to read the statement. Statement can be laid on the table of the House. Statement had been read but we can't ask for clarifications. We are asking time for discussion.(Interruptions)

SHRI P.R. DASMUNSI : It can be held under rule 193.(Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, let us have a discussion under Rule 193.

SHRI P.R. DASMUNSI : Yes Sir. You allow a discussion under Rule 193.(Interruptions)

MR. SPEAKER : I think Shri Vajpayee is correct.

....(Interruptions)

MR. SPEAKER : Let me say something. I think the Minister has given a factual statement. I know the Members are not satisfied with the statement.

....(Interruptions)

MR. SPEAKER : I know it very well. Therefore, on the basis of this statement, if the hon. Members want a discussion, they may give a notice under proper provision of the rules and procedure. I will certainly consider it for whatever action you want on this issue. I know it is very important. You can give a notice under relevant rules.

SHRI SHARAD PAWAR (Baramati) : Sir, notice has been given by us.

SHRI NIRMAL KANTI CHATTERJEE : Under which rule ?

SHRI SHARAD PAWAR : We gave a notice under Rule 193.

MR. SPEAKER : I said you give notice under any relevant rule. It is for you to choose from these rules. There are many ways like the Calling Attention Motion, Short-Duration Discussion and so many. You choose it. I will be very sympathetic.

....(Interruptions)

SHRI SANAT MEHTA (Surendra Nagar) : Sir, we have given notice.

MR. SPEAKER : I cannot be more liberal than this. Please sit down.

....(Interruptions)

MR. SPEAKER : Shri Sanat Mehta, please sit down now. I cannot be more liberal than this.

SHRI SANAT MEHTA : We have given notice.

MR. SPEAKER : How much liberal do you want me to be ?

....(Interruptions)

12.13½ hrs.

NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH BILL*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : Sir, on behalf of Shri Sis Ram Ola, I beg to move for leave to introduce a Bill to declare the institution known as the National Institute of Pharmaceutical Education and Research to be an institution of national importance and to provide for its incorporation and matters connected therewith.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 3.9.7

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to declare the institution known as the National Institute of Pharmaceutical Education and Research to be an institution of national importance and to provide for its incorporation and matters connected therewith".

The motion was adopted.

SHRI SALEEM IQBAL SHERVANI : I introduce* the Bill.

12.14 hrs.

ISSUE OF ADMISSIBILITY OF NOTICE OF MOTION UNDER RULE 184 REGARDING CONSTITUTIONAL CRISIS IN U.P. AND RECALLING OF GOVERNOR

[English]

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker, Sir, I reiterate what I had started submitting on Friday last when you very kindly suggested that you would grant permission to me to raise this matter today. The matter that I am raising is a submission to you, Sir, on a motion under Rule 184 which, for the sake of bringing focus to my submission, I find necessary to read the text of. I have submitted :

"That this House taking serious note of the constitutional crisis in the State of U.P. evidenced amongst others by widespread lawlessness described by the Union Home Minister as bordering 'choas, anarchy and destruction'; the rejection of this assessment of the Central Government by the Governor, and his clarification that 'he has spoken to the Prime Minister'; therefore, this House do now resolve that the Governor of U.P. be recalled forthwith".

Sir, I am not on the substance or the merits of my submission. I am simply on the facts and my submission to you that this House has only limited means to discuss dignitaries in high office. What, Sir, are the facts of the matter? The Union Home Minister has – it is not denied; it is a matter of record of the House – described the conditions in the State of Uttar Pradesh as bordering 'choas, anarchy and destruction'.

Thereafter, in reaction to what the Union Home Minister said, His Excellency, the Governor of Uttar Pradesh on various occasions – I will not cite all of them – has found it fit to say :

"I have spoken to the Prime Minister and he is quite satisfied with the law and order situation."

He has also said that the Prime Minister had crime

figures of Uttar Pradesh much before the Home Minister made the statement in the Lok Sabha. There are assumptions and suggestions behind this particular averment which I find extremely disturbing. Thirdly, he has said : "I did not ask the Home Minister on what basis he had made the statement on the U.P. situation".

Thereafter, not content with this, His Excellency, the Governor on a second occasion in a Press interview has said words to the effect that perhaps because the Union Home Minister wanted to create a consensus he said what he did. Now, consensus about what ? He has denied the factual basis of the Union Home Minister's statement and then he says that he was trying to create a consensus.

Then, not content with this, the Chief Secretary of U.P. has found it fit not only to write the following but to release what he has written to the Press. The Chief Secretary has said :

"We are shocked and surprised to read newspaper reports from New Delhi regarding alleged deterioration in law and order situation in U.P."

The gist, therefore, of what I am submitting is that His Excellency, the Governor of Uttar Pradesh is asserting that what the Union Home Minister has said in the Lok Sabha is not based on facts, that the hon. Prime Minister is thoroughly satisfied with not only the conditions in the State of Uttar Pradesh but that the Governor has also spoken to the Prime Minister in this regard, that the Prime Minister had the crime figures, that the Home Minister has made a completely unnecessary and gratuitous observation because there is nothing amazing about the crime figures of Uttar Pradesh.

Now, Sir, I am not on law and order situation of Uttar Pradesh. Quite rightly, the law and order situation can be discussed when it comes to the question of discussing the budget of the State of Uttar Pradesh, or what now seems imminent, as to whether the President's rule should be revoked, extended or the Assembly dissolved or whatever. I am also not on the question of collective responsibility of the Cabinet and whether the Union Home Minister can have a view point different from the hon. Prime Minister or yet another Minister of the Cabinet. Ministers of the Cabinet, particularly of this kind of a Government, will have different view points. Whether they have a right to express their view points in public or not again becomes a different inquiry, not necessarily under what is being discussed now.

I am, Sir, on the focussed subject of the conduct of the Governor and what is the constitutional position of the Governor. Here, I refer to page 931 of Kaul and Shakhder and request you to kindly glance at pages 930 and 931 to 934. Here, it says that the function of the Governor *inter alia* amongst other things is to be the chief executive during the President's rule acting for the President. Then, I take you to page 931. It says :

"The Governor functions for most purposes as a part of the State apparatus; but he has at the same time, a duty to report to the Union.

I quote further as regards the Governor's duty to report.

* Introduced with the recommendations of the President.